

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 45/TT/2020**

**Coram:**

**Shri P.K. Pujari, Chairperson  
Shri I.S. Jha, Member  
Shri Arun Goyal, Member**

**Date of Order: 25.02.2021**

**In the matter of:**

Approval under Regulation 86 of Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 and truing-up of transmission tariff of the 2014-19 period under Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014 and determination of transmission tariff of the 2019-24 period under Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2019 of Asset-I: LILO of one circuit of 400 kV D/C Vapi-Navi Mumbai Transmission Line along with 400/220 kV GIS Kala Sub-station (NEW) in UT DNH 315 MVA 400/220 kV ICT-I & ICT-II and 80 MVAR, 420 kV Bus Reactor and Asset-II: LILO of 2<sup>nd</sup> Ckt of 400 kV D/C Vapi-Navi Mumbai Transmission Line (i.e. Ckt - 3 & 4 of LILO) alongwith associated bays at Kala Sub-station under "Transmission system for establishment of 400/220 kV GIS Sub-station at Kala in UT of DNH" in Western Region.

**And in the matter of:**

Power Grid Corporation of India Limited,  
"Saudamini", Plot No. 2,  
Sector 29, Gurgaon-122001  
(Haryana)

**Vs**

**....Petitioner**

1. Madhya Pradesh Power Management Company Ltd.,  
Shakti Bhawan, Rampur,  
Jabalpur - 482 008
2. Madhya Pradesh Power Transmission Company Ltd.,  
Shakti Bhawan, Rampur,  
Jabalpur - 482 008
3. Madhya Pradesh Audyogik Kendra,  
Vikas Nigam (Indore) Ltd., 3/54, Press Complex,  
Agra-Bombay Road,



Indore-452 008

4. Maharashtra State Electricity Distribution Co. Ltd.,  
Hongkong Bank Building, 3<sup>rd</sup> Floor, M.G. Road,  
Fort, Mumbai-400 001
5. Maharashtra State Electricity Transmission Co. Ltd.,  
Prakashganga, 6<sup>th</sup> Floor, Plot No. C-19, E-Block,  
Bandra Kurla Complex, Bandra (East),  
Mumbai -400 051
6. Gujarat Urja Vikas Nigam Ltd.,  
Sardar Patel Vidyut Bhawan, Race Course Road,  
Vadodara - 390 007
7. Electricity Department,  
Government of Goa, Vidyut Bhawan, Panaji,  
Near Mandvi Hotel,  
Goa - 403 001
8. Electricity Department,  
Administration of Daman & Diu,  
Daman - 396 210
9. DNH Power Distribution Corporation Limited.,  
Vidyut Bhawan, 66 kV Road,  
Near Secretariat Amla,  
Silvassa - 396 230
10. Chhattisgarh State Power Transmission Co. Ltd.,  
Office of the Executive Director (C&P),  
State Load Despatch Building, Dangania,  
Raipur – 492 013
11. Chhattisgarh State Power Distribution Co. Ltd.,  
P.O. Sunder Nagar, Dangania, Raipur,  
Chhattisgarh-492 013

..... Respondents

**For Petitioner** : Shri S.S. Raju, PGCIL  
Shri A.K. Verma, PGCIL

**For Respondents** : None

**ORDER**



The present petition has been filed by Power Grid Corporation of India Ltd. (hereinafter referred to as “the Petitioner”) for truing-up of the transmission tariff of Asset-I: LILO of one circuit of 400 kV D/C Vapi-Navi Mumbai Transmission Line along with 400/220 kV GIS Kala Sub-station (NEW) in UT DNH 315 MVA 400/220 kV ICT-I & ICT-II and 80 MVAR, 420 kV Bus Reactor and Asset-II: LILO of 2<sup>nd</sup> Ckt. of 400 kV D/C Vapi-Navi Mumbai Transmission Line (i.e. Ckt.-3&4 of LILO) alongwith associated bays at Kala Sub-station (hereinafter referred to as “transmission assets”) under “Transmission system for establishment of 400/220 kV GIS sub-station at Kala in UT of DNH” in Western Region (hereinafter referred to as “the transmission project”) of the 2014-19 tariff period under Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014 (hereinafter referred to as “the 2014 Tariff Regulations”) and determination of tariff of the 2019-24 tariff period under Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2019 (hereinafter referred to as “the 2019 Tariff Regulations”).

2. The Investment Approval (IA) and expenditure sanction for the transmission project was accorded by the Board of Directors of the Petitioner vide Memorandum No. C/CP/Kala-GIS dated 13.7.2011 with an estimated cost of ₹18193 lakh including IDC of ₹590 lakh based on 1<sup>st</sup> Quarter, 2011 price level. The Board of Directors of the Petitioner have accorded approval for Revised Cost Estimates (RCE) of the transmission project vide Memorandum No. C/CP/RCE-Kala dated 21.5.2015 with an estimated cost of ₹20071 lakh including IDC of ₹518 lakh based on December 2014 price level.

3. The scope of work covered under the transmission project is as follows:



**Transmission Line:**

- (i) LILO of 400 kV D/C Vapi-Navi Mumbai Transmission Line at Kala Sub-station (multi-circuit tower)-9 km

**Sub-station:**

- (i) Establishment of 2x315 MVA, 400/220 kV GIS Sub-station at Kala in UT of D&NH.

4. The Commission vide order dated 29.4.2016 in Petition No. 110/TT/2014, taking into consideration the submissions made by the Petitioner, approved the COD of the LILO of one circuit of 400 kV D/C Vapi-Navi Mumbai transmission line along with 400/220 kV GIS Kala Sub-station (NEW) in UT DNH 315 MVA 400/220 kV ICT-I & ICT-II and 80 MVAR, 420 kV Bus Reactor as 1.4.2014 under proviso (ii) of Regulation 4(3) of the 2014 Tariff Regulations, as the associated downstream transmission system under the scope of Electricity Department, D&NH was not ready. The Commission approved the tariff for the 2014-19 tariff period under the 2014 Tariff Regulations and had held that the transmission charges for the above said asset will be borne by Electricity Department, D&NH till the assets under its scope were not put into commercial operation. Further, the Commission directed the Petitioner to submit the WRLDC certificate in support of trial run operation of the asset. The relevant portions of the order dated 29.4.2016 are as follows:

*“13. ....Accordingly, we hold that the petitioner is entitled for approval of COD as 1.4.2014 without commissioning of downstream system under Regulation 4 (3) (ii) of the Tariff Regulations 2014.”*

*“14. ....Hence, we direct the petitioner to submit the RLDC certificate in support of trial run operation as and when downstream system is commissioned at the time of true up.”*

5. The Petitioner, in the instant petition, has divided the assets into two parts - Asset-I: LILO of one circuit of 400 kV D/C Vapi-Navi Mumbai Transmission Line along with 400/220 kV GIS Kala Sub-station (NEW) in UT DNH 315 MVA 400/220 kV



ICT-I & ICT-II and 80 MVAR, 420 kV Bus Reactor and Asset-II: LILO of 2<sup>nd</sup> Ckt of 400 kV D/C Vapi-Navi Mumbai Transmission Line (i.e. Ckt - 3 & 4 of LILO) along with associated bays at Kala Sub-station; has claimed the COD of the Asset-I and II as 1.4.2014 and 1.3.2015, respectively and has claimed the tariff for the Asset-I and Asset-II.

6. The Petitioner has submitted that only loop in portion of 400 kV D/C Vapi-Navi Mumbai Transmission line at Kala Sub-station (multi-circuit tower)-9 km was ready on 1.4.2014 and that the loop out portion was completed on 1.3.2015.

7. It is observed that the nomenclature of the assets mentioned in petition and submissions of the Petitioner do not match with the details given in the Investment Approval. Further, the Petitioner on its own has submitted that LILO of 400 kV D/C Vapi-Navi Mumbai Transmission Line at Kala Sub-station was partially completed and that the scope of work as approved in the Investment Approval has not been completed. The Petitioner has completed loop in portion of the 400 kV D/C Vapi-Navi Mumbai Transmission line at Kala Sub-station on 1.4.2014 and has submitted that it has not been able to complete the loop out portion of the line due to RoW problems at 400 kV Kala-Navsari 400 kV D/C line.

8. This fact was not brought to notice of the Commission when order dated 29.4.2016 in Petition No.110/TT/2014 was issued. In view of non-completion of the complete LILO arrangement at Kala sub-station on 1.4.2014, the requirement of proviso (ii) of Regulation 4(3) of the 2014 Tariff Regulations is not fulfilled. Therefore, grant of tariff as well as declaration of COD of the asset was based on wrong



declaration and claim of the Petitioner. Hence, the tariff granted by the Commission for the transmission assets vide order dated 29.4.2016 in Petition No. 110/TT/2014 stands withdrawn and the tariff already recovered by the Petitioner shall be adjusted as provided under Regulation 7(7) of the 2014 Tariff Regulations.

9. The Petitioner is directed to file fresh petition within four weeks from the date of issue of this order, with proper nomenclature of the assets and other relevant facts and approvals necessary for the determination of tariff. The Petitioner is also directed to clarify whether the instant scheme is regional strengthening scheme or exclusively made for Electricity Department, D&NH.

10. The Petitioner is also directed to submit the status of the associated 220 kV downstream transmission lines of the instant transmission assets i.e., 220 kV D/C Kala-Khadoli and 220 kV Kala-Kharadpada line which is stated to be under the scope of Electricity Department, D&NH.

11. This order disposes of Petition No.45/TT/2020.

**sd/-**  
**(Arun Goyal)**  
**Member**

**sd/-**  
**(I. S. Jha)**  
**Member**

**sd/-**  
**(P. K. Pujari)**  
**Chairperson**

